

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3443 of 2010

Babu Lal Rajak

..... Petitioner

Versus

1. The State of Jharkhand through the Secretary, Department of Mines & Geology, Government of Jharkhand, Ranchi.
2. The Deputy Secretary, Department of Mines & Geology, Government of Jharkhand, Ranchi.
3. The Director, Department of Mines & Geology, Government of Jharkhand, Ranchi.
4. The Deputy Director, Department of Mines & Geology, Government of Jharkhand, Ranchi.

..... Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Dr. S.K.Verma, Advocate
For the State : J.C. to G.A.-V

04/Dated: 7th July, 2020

Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioner seeks permission to withdraw this case.
3. Prayer is allowed.
4. Accordingly, the instant writ application is dismissed as withdrawn.

(Deepak Roshan, J.)

Amardeep/